
1	2
26	Varanasi, Varanasi Division, Uttar Pradesh
27	Raebareilly Coach Factory, Uttar Pradesh
28	Fatehgarh, Izzatnagar Division, Uttar Pradesh
29	Sakurbasti, Delhi Division, Delhi
30	Rangapara.Rangia division, Assam
31	North Lakhimpur, Rangiya Division, Assam
32	Lalgarh, Bikaner Division, Rajasthan
33	Bandikui, station, Jaipur Division, Rajasthan
34	Container Depot, Jodhpur Division, Rajasthan
35	Bhagat Ki Kothi Diesel Shed Jodhpur Division, Rajasthan
36	Goldenrock workshop, Tiruchirapalli, Tamil Nadu
37	Salem, Salem Division, Tamil Nadu
38	Trivendrum, Trivendrum Division, Kerala
39	Palghat, Palghat Division, Kerala
40	Castle Rock, Hubli Division, Karnatka
41	Arisekere, Mysore Division, Karnatka
42	Yesvantpur, Bangalore Division, Karnatka
43	Dharmapuri, Bangalore Division, Karnatka Bangalore Division, Karnatka.

Fees in private schools

†93. SHRI ASHK ALI TAK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that private schools are still charging fees from the guardians even for those periods when schools remain closed;

†Original notice of the question was received in Hindi.

- (b) if so, whether Government proposes to derecognize such schools;
- (c) if so, the details of the action plan; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) The entire 12 months' fees are charged from students by the private schools affiliated with the Central Board of Secondary Education (CBSE). As per the CBSE Affiliation Bye-Laws "the school must have sufficient financial resources to guarantee its continued existence. It should have permanent source of income to meet the running expenses of the school so as to maintain it at a reasonable standard of efficiency, to pay salaries to teachers and other categories of staff regularly at least at par with the corresponding categories in the State Government Schools and to undertake improvement/development of school facilities".

- (b) No such proposal is under consideration.
- (c) Does not arise.
- (d) Since this practice is in accordance with the CBSE affiliation Bye-Laws there is no cause of action for derecognizing such schools.

**Seats for children of State Government employees
in Kendriya Vidyalayas**

†94. SHRI ASHK ALI TAK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government proposes to reserve certain seats in the Kendriya Vidyalayas for the children of State Government employees on the lines of reservation for the children of Central Government employees; and
- (b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) No, Sir.

- (b) The main objective for the opening of the Kendriya Vidyalayas (KVs) is to cater to the educational needs of the children of transferable Central Government employees including Defence and Para-Military Personnel by providing

†Original notice of the question was received in Hindi.